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# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 24 जून, 2026 / 03 आषाढ़, 1948

हिमाचल प्रदेश सरकार

OFFICE OF THE ADVOCATE GENERAL

HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

*Shimla-171 001, the 15th June, 2026*

**No. 1-16/2000-III-2278.**—Sanction is hereby accorded to the grant of six (06) days earned leave *w.e.f.* 15th to 20th June, 2026 with permission to avail prefix/suffix *i.e.* Second Saturday and

Sundays falling on 13th, 14th and 21st June, 2026 in favour of Shri Jagdeep Singh Guleria, Deputy Advocate General of this department.

Certified that Shri Jagdeep Singh Guleria, Deputy Advocate General would have continued to officiate, but for his proceeding on six (06) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that Shri Jagdeep Singh Guleria, Deputy Advocate General is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-  
(RAMAKANT SHARMA),  
Additional Advocate General.

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**OFFICE OF THE ADVOCATE GENERAL**

**HIMACHAL PRADESH, SHIMLA-171 001**

**OFFICE ORDER**

*Shimla-171 001, the 15th June, 2026*

**No. 1-8/99-II-2281.**—*Ex-post facto* sanction is hereby accorded to the grant of five (05) days earned leave *w.e.f.* 8th to 12th June, 2026 with permission to avail prefix/suffix *i.e.* Sundays and Second Saturday which fell on 7th, 13th and 14th June, 2026 in favour of Shri Hari Prakash, Private Secretary of this department.

Certified that Shri Hari Prakash, Private Secretary would have continued to officiate, but for his proceeding on five (05) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that Shri Hari Prakash, Private Secretary was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-  
(RAMAKANT SHARMA),  
Additional Advocate General.

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**OFFICE OF THE ADVOCATE GENERAL**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 10th March, 2026*

**No. 1-35/2024-1007.**—*Ex-post facto* sanction is hereby accorded to the grant of five (05) days earned leave *w.e.f.* 23rd to 27th February, 2026 with permission to avail prefix *i.e.* Sunday

which fell on 22nd February, 2026 in favour of Ms. Swati Draik, Deputy Advocate General of this department.

Certified that Ms. Swati Draik, Deputy Advocate General would have continued to officiate but for her proceeding on five (05) days earned leave and that, this period will count for continuation of her service.

Certified that Ms. Swati Draik, Deputy Advocate General was likely, on the expiry of leave to return for duty to the station from where she proceeded on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
Sr. Additional Advocate General.

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**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 10th March, 2026*

**No. 1-14/2024-1005.**—*Ex-post facto* sanction is hereby accorded to the grant of three (03) days earned leave *w.e.f.* 25th to 27th February, 2026 in favour of Sh. Amandeep Sharma, Additional Advocate General of this department.

Certified that Shri Amandeep Sharma, Additional Advocate General would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that Shri Amandeep Sharma, Additional Advocate General was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
Sr. Additional Advocate General.

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**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 10th March, 2026*

**No. 1-22/2024-1011.**—*Ex-post facto* sanction is hereby accorded to the grant of five (05) days earned leave *w.e.f.* 9th to 13th March, 2026 with permission to avail prefix/suffix *i.e.* Sundays and Second Saturday falling on 8th, 14th and 15th March, 2026 in favour of Sh. Tarun Pathak, Deputy Advocate General of this department.

Certified that Sh. Tarun Pathak, Deputy Advocate General would have continued to officiate but for his proceeding on five (05) days earned leave and that, this period will count for continuation of his service.

Certified that Sh. Tarun Pathak, Deputy Advocate General is likely, on the expiry of leave will return for duty to the station from where he proceeds on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
Sr. Additional Advocate General.

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**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 27th March, 2026*

**No. 1-16/2024-1180.**—*Ex-post facto* sanction is hereby accorded to the grant of three (03) days earned leave *w.e.f.* 23rd to 25th March, 2025 with permission to avail prefix/suffix *i.e.* Gazetted Holidays and Sunday falling on 21st, 22nd and 26th March, 2026 in favour of Sh. Leela Nand Sharma, Additional Advocate General of this department.

Certified that Sh. Leela Nand Sharma, Additional Advocate General would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that Sh. Leela Nand Sharma, Additional Advocate General was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
Sr. Additional Advocate General.

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**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 30th March, 2026*

**No. 1-26/2024-1178.**—*Ex-post facto* sanction is hereby accorded to the grant of three (03) days earned leave *w.e.f.* 23rd to 25th March, 2026 with permission to avail prefix/suffix *i.e.* Gazetted Holidays and Sunday which fell on 21st, 22nd and 26th March, 2026 in favour of Shri Amit Kumar Chaudhary, Deputy Advocate General of this department.

Certified that Shri Amit Kumar Chaudhary, Deputy Advocate General would have continued to officiate but for his proceeding on three (03) days earned leave and that this period will count for continuation of his service.

Certified that Shri Amit Kumar Chaudhary, Deputy Advocate General is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
*Sr. Additional Advocate General.*

**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 27th March, 2026*

**No. 1-11/2024-1174.**—Sanction is hereby accorded to the grant of four (04) days earned leave *w.e.f.* 30th March to 2nd April, 2026 with permission to avail prefix/suffix *i.e.* Sunday and Gazetted Holiday falling on 29th March and 3rd April, 2026 in favour of Sh. Vishav Deep Sharma, Additional Advocate General of this department.

Certified that Sh. Vishav Deep Sharma, Additional Advocate General would have continued to officiate but for his proceeding on four (04) days earned leave and this period will count for continuation of his service.

Certified that Sh. Vishav Deep Sharma, Additional Advocate General is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
*Sr. Additional Advocate General.*

**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 27th March, 2026*

**No. 1-53/2023-1184.**—Sanction is hereby accorded to the grant of five (05) days earned leave *w.e.f.* 6th to 10th April, 2026 with permission to avail prefix/suffix *i.e.* Sundays and Second Saturday falling on 5th, 11th and 12th April, 2026 in favour of Sh. Pratush Sharma, Additional Advocate General of this department.

Certified that Shri Pratush Sharma, Additional Advocate General would have continued to officiate but for his proceeding on five (05) days earned leave and this period will count for continuation of his service.

Certified that Shri Pratush Sharma, Additional Advocate General is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
*Sr. Additional Advocate General.*

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**ADVOCATE GENERAL DEPARTMENT**

**HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla-171 001, the 27th March, 2026*

**No. 1-53/2023-1182.**—Sanction is hereby accorded to the grant of four (04) days earned leave *w.e.f.* 30th March to 2nd April, 2026 with permission to avail prefix/suffix *i.e.* Sunday and Gazetted Holiday falling on 29th March and 3rd April, 2026 in favour of Sh. Pratush Sharma, Additional Advocate General of this department.

Certified that Shri Pratush Sharma, Additional Advocate General would have continued to officiate but for his proceeding on four (04) days earned leave and this period will count for continuation of his service.

Certified that Shri Pratush Sharma, Additional Advocate General is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-  
(ISHWARI NAND MEHTA),  
*Sr. Additional Advocate General.*

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**FOREST DEPARTMENT**

**NOTIFICATION**

*Shimla-2, the 22nd June, 2026*

**No. FFE-B-E(3)-116/2017.**—WHEREAS, a total of 2183 cases of roads constructed on forest land have been under consideration for obtaining requisite approvals under the relevant/applicable enactment namely the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the wake of Civil Miscellaneous Petition No. 10892/2025 in CWPI No. 91 of 2017;

AND WHEREAS, the Hon'ble High Court of Himachal Pradesh in CWPIL No. 91 of 2017 *vide* order dated 20-03-2026 has observed that it shall be open to the State to take appropriate action in accordance with law regarding the manner in which such cases are to be processed under the relevant enactments;

AND WHEREAS, Section 3(2) of the FRA, 2006 read with the Rules framed thereunder and the guidelines issued by the Government of India provides for diversion of forest land for certain public utility facilities, including roads, subject to fulfillment of prescribed conditions;

NOW THEREFORE, after due consideration of all the facts, circumstances and court orders, it has been decided that all User Agencies shall identify, examine and process the road cases, if any, included in the list of 2183 roads which satisfy the provisions of the FRA, 2006, the Rules framed thereunder and the guidelines/instructions issued by the Government from time to time, competent authority/DFO concerned shall accord the approval thereof in accordance with the FRA and rules frames thereunder and guidelines/instructions of the Govt. of India. Other cases appearing in the said list but not fulfilling the provisions of Section 3(2) of the FRA, 2006 shall continue to be processed in accordance with the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and other applicable laws. This notification is issued in public interest.

By order

KAMLESH KUMAR PANT  
*Addl. Chief Secretary (Forest).*

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## FOREST DEPARTMENT

### NOTIFICATION

*Shimla-2, the 22nd June, 2026*

**No. FFE-B-C(15)-1/2024-L.**—In continuation to this Department's Notification No. FFE-B-C(15)-1/2024 dated 29-10-2024, the Governor, Himachal Pradesh is pleased to amend the existing 6H(v)(ii), as under:—

**“Clause 6H(v)(ii).**—“15 years extendable by 5 years”. The extension upto 5 years shall be granted to the operators, subject to the following conditions:—

- a. Satisfactory performance,
- b. Compliance with environmental, forest and wildlife laws,
- c. Fulfillment of revenue-sharing obligations,
- d. Approval of Executive Committee of HPECOSOC.”

By order

KAMLESH KUMAR PANT  
*Addl. Chief Secretary (Forest).*

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**FOREST DEPARTMENT****NOTIFICATION***Shimla-2, the 23rd April, 2026*

**No. FFE-B-A (3)-1/2026.**—The Ministry of Environment, Forest & Climate Change, Government of India, while conveying the Final/Stage-II approval under Section-2(1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of Himachal Pradesh State Forest Development Corporation Limited for non-forestry use of 13.281 ha. of Unclassed Forest land for dredging/mining in Beas River in Kullu District (Online Proposal No. FP/HP/MIN/QRY/523305/2025) on dated 10-04-2026, has stipulated a condition (amongst other conditions) that “the net revenue generated from the sale of minor minerals under this proposal shall be utilized for the implementation of a watershed management plan formulated with community participation. These funds shall be deposited in a separate bank account operated in the name of an SPV/Watershed Management Committee. The watershed management plan shall be approved and executed by the aforementioned SPV/Watershed Management Committee.”

Therefore, the Governor of Himachal Pradesh, in pursuance to the above mentioned condition, is pleased to constitute the Watershed Management Committee for the said purpose, consisting of following members:—

|    |                                                                                                  |                         |
|----|--------------------------------------------------------------------------------------------------|-------------------------|
| 1. | Conservator of Forests, Kullu Circle                                                             | <i>Chairperson</i>      |
| 2. | Representative of District Administration Kullu (not below the rank of SDM).                     | <i>Member</i>           |
| 3. | Representative of District Disaster Management Authority, Kullu.                                 | <i>Member</i>           |
| 4. | Representative from the Water Resources and Public Health Department (Jal Shakti Vibhag), Kullu. | <i>Member</i>           |
| 5. | District Agriculture Officer, Kullu                                                              | <i>Member</i>           |
| 6. | District Mining/Soil Conservation Officer, Kullu                                                 | <i>Member</i>           |
| 7. | Divisional Forest Officer, Parbati Division, Distt. Kullu.                                       | <i>Member Secretary</i> |

By order,

*Additional Chief Secretary.***शहरी विकास विभाग**

अधिसूचना

शिमला-2, 23 जून, 2026

**संख्या: यू0डी0-ए0(3)-8 / 2024-सोलन.**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर निगम अधिनियम, 1994 (1994 का अधिनियम संख्यांक 12) की धारा 8 की उपधारा (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, संबंधित क्षेत्राधिकारों (शिमला, कांगड़ा और मंडी) के मंडलायुक्तों को उक्त उप-धारा के प्रयोजनार्थ एतद्वारा “सक्षम प्राधिकारी” के रूप में अधिसूचित एवं पदाभिहीत करते हैं।

पदाभिहीत सक्षम प्राधिकारी, अपने-अपने क्षेत्रीय क्षेत्राधिकार के अंतर्गत आने वाले किसी भी नगर निगम के किसी पार्षद के संबंध में उत्पन्न होने वाले इस प्रश्न की सुनवाई, जांच और अवधारण करेंगे कि क्या

वह उक्त अधिनियम की धारा 8 की उपधारा (1) और (2) में वर्णित निर्हरताओं में से किसी निर्हरता से ग्रस्त हो गया है।

आदेश द्वारा,

प्रधान सचिव (शहरी विकास)।

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*[Authoritative English text of this Department Notification No. UD-A(3)-8/2024-Solan dated 23rd June, 2026 as required under clause (3) of Article 348 of the Constitution of India].*

## URBAN DEVELOPMENT DEPARTMENT

### NOTIFICATION

*Shimla-2, 23rd June, 2026*

**No. UD-A(3)-8/2024-Solan.**— In exercise of the powers conferred by sub-section (5) of Section 8 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994), the Governor of Himachal Pradesh is pleased to notify and designate the Divisional Commissioners of the respective jurisdictions (Shimla, Kangra and Mandi) as the "Competent Authority" for the purpose of the said sub-section.

The designated Competent Authority shall hear, examine, and decide any question that arises as to whether a Councillor of any Municipal Corporation within their respective territorial jurisdiction has become subject to any of the disqualifications mentioned in sub-sections (1) and (2) of Section 8 of the Act *ibid*.

By order,

*Principal Secretary (UD).*

## MEDICAL EDUCATION & RESEARCH DEPARTMENT

### NOTIFICATION

*Shimla-2, the 10th June, 2025*

**No. HFW-B-B010/4/2025-276861.**—The Governor of Himachal Pradesh is pleased to order to start the Nurse Practitioner Midwifery Course at Sh. Lal Bahadur Shastri Government Medical College Ner Chowk at Mandi subject to the fulfillment of Indian Nursing Council norms as well as the provisions of the Himachal Pradesh Nurses Registration Council Bye-Laws from the academic session 2025-26 in the public interest.

By order,

Secretary (Health).

**HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA****NOTIFICATION***Shimla, the 24th June, 2026*

**No: HPERC/428.**—In exercise of the powers conferred under section 61, sub-section (1) of section 62, clauses (a), (b) and (e) of sub-section (1) of Section 86 and clause (zd) of sub-section (2) of section 181 of the Electricity Act, 2003 (36 of 2003), read with section 21 of the General Clauses Act, 1897 (10 of 1897) and all other powers enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission, hereby, after previous publication, makes the following Regulations further to amend the Himachal Pradesh Electricity Regulatory Commission (Promotion of Generation from the Renewable Energy Sources and Terms and Conditions for Tariff Determination) Regulations, 2017 (hereinafter referred to as “the RE Tariff Regulations, 2017”), namely:—

**REGULATIONS**

**1. Short title and commencement.**—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Promotion of Generation from the Renewable Energy Sources and Terms and Conditions for Tariff Determination) (Eighth Amendment) Regulations, 2026.

(2) These Regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.

**2. Amendment of Regulation 2.**—In Regulation 2 of the Himachal Pradesh Electricity Regulatory Commission (Promotion of Generation from the Renewable Energy Sources and Terms and Conditions for Tariff Determination) Regulations, 2017, in sub-regulation (1)—

(i) after clause (ba), the following clauses (bb) and (bc) shall be inserted, namely:—

“(bb) ‘**Biomass**’ means wastes produced during agricultural, horticulture and forestry operations (for example, straws, stalks, litters and pine needles) or produced as a by-product of processing operations of agricultural produce (e.g., husks, shells, de-oiled cakes), wood produced in dedicated energy plantations or recovered from wild bushes or weeds and the wood waste produced in some industrial operations including such other wastes as may be recognised by the Central Government, as being part of biomass;

(bc) ‘**Biomass gasification**’ means the process of incomplete combustion of biomass resulting in the production of combustible gases consisting of a mixture of carbon monoxide (CO), hydrogen (H<sub>2</sub>) and traces of methane (CH<sub>4</sub>);”;

(ii) for the existing clause (ac), the following new clause shall be substituted, namely:—

“(ac) ‘**Useful Life**’ in relation to the project including a dedicated evacuation system shall mean the useful life of the following duration to be reckoned from the Date of Commercial Operation of such project, namely:—

|                                                                                       |                                                                                                                            |
|---------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------|
| i. Wind power project:                                                                | 25 years                                                                                                                   |
| ii. Biomass power project with Rankine cycle technology:                              | 25 years                                                                                                                   |
| iii. Non-fossil fuel based co-generation project:                                     | 25 years                                                                                                                   |
| iv. Small hydro Project:                                                              | 40 years                                                                                                                   |
| v. Municipal solid waste based power project/Refuse derived fuel based power project: | 20 years                                                                                                                   |
| vi. Solar PV power project/ floating solar project/ Solar thermal power project:      | 25 years                                                                                                                   |
| vii. Biomass gasifier based power project:                                            | 25 years                                                                                                                   |
| viii. Biogas based power project:                                                     | 25 years                                                                                                                   |
| ix. Renewable hybrid energy project:                                                  | Minimum of the Useful Life of different RE technologies combined for Renewable Hybrid Energy Project for Composite Tariff. |
| x. Renewable energy with storage project:                                             | Same as the Useful Life of the project, assuming that there is no storage."                                                |

By order of the Commission,

Sd/-  
Secretary.

### ब अदालत कार्यकारी दण्डाधिकारी, थुरल, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 813028 / 2026

किस्म प्रकरण : जन्म पंजीकरण

तारीख पेशी : 14-07-2026

श्रीमती मन्जु वाला पुत्री श्री अनन्त राम, निवासी गांव कौना, डाकघर कौना, तहसील थुरल, ग्राम पंचायत कौना, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत मृत्यु पंजीकरण हेतु प्रार्थना—पत्र।

श्रीमती मन्जु वाला पुत्री श्री अनन्त राम, निवासी गांव कौना, डाकघर कौना, तहसील थुरल, ग्राम पंचायत कौना, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय ब्यान हल्फी पेश करते हुए आवेदन

किया है कि उसका जन्म दिनांक 08-02-1975 को कौना डाकघर कौना, तहसील थुरल, ग्राम पंचायत कौना में हुआ है। परन्तु अज्ञानतावश उसका जन्म का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में न करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से अपने जन्म का पंजीकरण करने का आदेश ग्राम पंचायत कौना को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए, इस इशतहार मुशत्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त की जन्म तिथि 08-02-1975 के पंजीकरण बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 14-07-2026 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्रीमती मन्जु वाला पुत्री श्री अनन्त राम, की जन्म तिथि को पंजीकृत करने का आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत कौना को पारित कर दिया जाएगा।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 12-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
थुरल, जिला कांगड़ा (हि0प्र0)।

**In the Court of Dr. Ganesh Thakur, Marriage Officer-cum-Sub-Divisional Magistrate  
Shahpur, Distt. Kangra (H.P.)**

1. Shri Ran Singh s/o Sh. Saran Dass, Village Sarnu, P.O. Shahpur Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Jogindra Devi d/o Sh. Jamita, r/o Ghatta, P.O. Balana Tehsil Sihunta, District Chamba (H.P.)  
.. Applicants.

*Versus*

1. General Public

2. Local Registrar, Nagar Panchayat Shahpur

.. Respondents.

*Subject.—Application for the Marriage Registration u/s 8 of Registration of Marriage Act, 1996.*

Shri Ran Singh s/o Sh. Saran Dass, Village Sarnu, P.O. Shahpur Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Jogindra Devi d/o Sh. Jamita, r/o Ghatta, P.O. Balana, Gram Panchayat Balana, Tehsil Sihunta, District Chamba (H.P.) has filled an application u/s 8 of registration of Marriage Act, 1996 alongwith declaration in which they have stated that they have solemnized their marriage on 12-03-1984 at Village Sarnu, P.O. Shahpur, Tehsil Shahpur, Distt. Kangra (H.P.), according to Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 05-07-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-  
(DR. GANESH THAKUR)  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Shahpur, Distt. Kangra (H.P.).

ब अदालत श्री पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी सुलह,  
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 07-07-2026

1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल, निवासियान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा (हि0प्र0)। प्रार्थीगण।

बनाम

1. परस राम, 2. तरलोक चन्द पुत्रान हरिया पुत्र शंकर, 5. लक्की कुमार पुत्र, 6. सुषमा देवी, 7. बोबी देवी पुत्रियां, 8. विन्ता देवी विधवा गांधी राम पुत्र हरिया, 9. रविन्द्र कुमार पुत्र रणवीर सिंह, 10. रूमी राम पुत्र राजां पुत्र शंकर, 11. सुरेश चन्द पुत्र, 12. अहल्या देवी, 13. रशमा देवी, 14. जिन्दो देवी पुत्रियां निक्कू पुत्र शंकर, 15. सुमन, 16. गगन पुत्रान सुरेश चन्द पुत्र निक्कू, 17. मस्त राम पुत्र मांगो पुत्र गैडा, 18. उत्तम सिंह-सन्तोष कुमार-अमर नाथ पुत्रान फुलगर, 19. रणजीत सिंह पुत्र गैडा, 20. चमारु पुत्र कांशी पुत्र गुलाबा, 21. सोनू राम पुत्र धुण्डू, 22. उधम पुत्र, 23. रभली देवी विधवा प्रभादेवा, 24. खैम्बो राम, 25. गुजर पुत्रान, 26. पिपलू विधवा प्रभदयाल पुत्र घनैया, 27. विक्रम चन्द पुत्र हरी राम पुत्र भीखम, 28. अनीता देवी पुत्री, 29. उर्मिला देवी विधवा कांशी राम, 30. अंकित, 31. राहुल पुत्रान, 32. सुमना देवी विधवा कांशी राम, 33. रविन्द्र कुमार, 34. सुरिन्द्र कुमार पुत्रान जगदीश चन्द, 35. संजीव कुमार पुत्र, 36. राज कुमारी पुत्रियां, 37. किरण कुमारी पुत्रियां 38. व्यासां देवी विधवा अर्जुन सिंह पुत्र जगदीश, 39. अमरो देवी विधवा जगदीश चन्द, 40. तरलोक चन्द, 41. सतीश कुमार पुत्रान दुनी चन्द पुत्र रांझा, 42. शवनम, 43. सलोनी, 44. साक्षी पुत्रियां, 45. बबली देवी विधवा हंरवंश लाल, 46. कान्ता देवी विधवा दुनी चन्द, 47. हरनाम सिंह पुत्र कांशी राम, निवासीयान महाल मच्छलैना, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

भूमि खाता नं0 53, खतौनी नं0 86 खसरा नं0 131, रकबा तादादी 0-18-02 है0 महाल मच्छलैना पटवार वृत्त सुलह कस्बा, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

जमेदार तहसील

प्रार्थीगण, 1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल, निवासियान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा हि0प्र0 ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थीगण ने मौखिक तौर पर प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा राजपत्र व मुश्री/मुनादी जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्री/मुनादी राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमे की पैरवी हेतु असालतन या वकालतन तारीख पेशी 07-07-2026 को हाजिर अदालत होकर पैरवी मुकद्दमा करें। अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यावाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर/एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/-  
सहायक समाहर्ता प्रथम श्रेणी,  
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत श्री पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी सुलह,  
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 07-07-2026

1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल, निवासियान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थीगण।

**बनाम**

1. केसरी देवी विधवा प्रताप सिंह पुत्र दुर्गा 2. परस राम, 3. तरलोक चन्द पुत्रान मलकां देवी विधवा हरिया, 5. लक्की कुमार पुत्र, 6. सुषमा देवी, 7. बोबी देवी पुत्रियां, 8. विन्ता देवी विधवा गांधी राम पुत्र हरिया, 9. रविन्द्र कुमार पुत्र रणवीर सिंह, 10. रूमी राम पुत्र राजां पुत्र शंकर, 11. सुरेश चन्द पुत्र, 12. अहल्या देवी, 13. रशमा देवी, 14. जिन्दो देवी पुत्रियां निक्कू पुत्र शंकर, 15. सुमन, 16. गगन पुत्रान सुरेश चन्द पुत्र निक्कू, 17. मस्त राम पुत्र मांगो पुत्र गैडा, 18. उत्तम सिंह-सन्तोष कुमार-अमर नाथ पुत्रान फुलगर, 19. रणजीत सिंह पुत्र गैडा, 20. चमारू पुत्र कांशी राम पुत्र गुलाबा, 21. सोनू राम पुत्र धुण्डू, 22. उधम पुत्र, 23. रभली देवी विधवा प्रभदेवा, 24. खैम्बो राम, 25. गुजर पुत्रान, 26. पिपलू विधवा प्रभदयाल पुत्र घनैया, 27. विक्रम चन्द पुत्र हरी राम पुत्र भीखम, 28. अनीता देवी पुत्री, 29. उर्मिला देवी विधवा कांशी राम, 30. अंकित, 31. राहुल पुत्रान, 32. सुमना देवी विधवा कांशी राम, 33. रविन्द्र कुमार, 34. सुरिन्द्र कुमार पुत्रान जगदीश चन्द, 35. संजीव कुमार पुत्र, 36. राज कुमारी, 37. किरण कुमारी पुत्रियां, 38. व्यासां देवी विधवा अर्जुन सिंह पुत्र जगदीश, 39. अमरो देवी विधवाजगदीश चन्द, 40. तरलोक चन्द, 41. सतीश कुमार पुत्रान दुनी चन्द पुत्र राजा, 42. शवनम, 43. सलोनी, 44. साक्षी पुत्रियां, 45. बबली देवी विधवा हंरवंश लाल, 46. कान्ता देवी विधवा दुनी चन्द, 47. हरनाम सिंह पुत्र कांशी राम, निवासियान महाल मच्छलैना, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

भूमि खाता नं0 52, खतौनी नं0 83 ता 85 खसरा कित्ता 4, रकबा तादादी 00-72-02 है0 महाल मच्छलैना पटवार वृत्त सुलह कस्बा, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

**जमेदार तहसील**

प्रार्थीगण, 1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल, निवासियान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा हि0प्र0 ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थीगण ने मौखिक तौर पर प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा राजपत्र व मुश्री/मुनादी जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्री/मुनादी राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमे की पैरवी हेतु असालतन या वकालतन तारीख पेशी 07-07-2026 को हाजिर अदालत होकर पैरवी मुकद्दमा करें। अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यावाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर/एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/-  
सहायक समाहर्ता प्रथम श्रेणी,  
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत श्री पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी सुलह,  
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 07-07-2026

1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल निवासीयान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ... प्रार्थीगण।

**बनाम**

1. केसरी देवी विधवा प्रताप सिंह पुत्र दुर्गा, 2. परस राम, 3. तरलोक चन्द पुत्रान मलकां देवी विधवा हरिया, 5. लक्की कुमार पुत्र, 6. सुषमा देवी, 7. बोबी देवी पुत्रियां, 8. विन्ता देवी विधवा गांधी राम पुत्र हरिया, 9. रविन्द्र कुमार पुत्र रणवीर सिंह, 10. रूमी राम पुत्र राजां पुत्र शंकर, 11. सुरेश चन्द पुत्र, 12. अहल्या देवी, 13. रशमा देवी, 14. जिन्दो देवी पुत्रियां निक्कू पुत्र शंकर, 17. मस्त राम पुत्र मांगो पुत्र गैडा, 18. उत्तम सिंह-सन्तोष कुमार-अमर नाथ पुत्रान फुलगर, 19. रणजीत सिंह पुत्र गैडा, 20. चमारू पुत्र कांशी राम पुत्र गुलाबा, 21. सोनू राम पुत्र धुण्डू, 22. उधम पुत्र, 23. रमली देवी विधवा प्रभदेवा, 24. खैम्बो राम, 25. गुजर पुत्रान, 26. पिपलू विधवा प्रभदयाल पुत्र घनैया, 27. विक्रम चन्द पुत्र हरी राम पुत्र भीखम, निवासीयान महाल मच्छलैना, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

भूमि खाता नं0 50, खतौनी नं0 75 ता 76 खसरा कित्ता-2, रकबा तादादी 00-19-31 है0 महाल मच्छलैना पटवार वृत्त सुलह कस्बा, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

जमेदार तहसील

प्रार्थीगण, 1. सुभाष चन्द, 2. मदन लाल, 3. स्वरूप चन्द, 4. जसवन्त सिंह, 5. विशन दास पुत्रान बिहारी लाल पुत्र प्रभदयाल निवासियान महाल बल्ला, डा0 परौर, तहसील सुलह, जिला कांगड़ा हि0प्र0 ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है, जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थीगण ने मौखिक तौर पर प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा राजपत्र व मुश्त्री/मुनादी जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्त्री/मुनादी राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असातन या वकालतन तारीख पेशी 07-07-2026 को हाजिर अदालत होकर पैरवी मुकद्दमा करें। अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यावाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर/एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/-  
सहायक समाहर्ता प्रथम श्रेणी,  
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत श्री पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी सुलह,  
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 07-07-2026

राजिन्द्र कुमार पुत्र चुनी लाल, निवासी गांव व डा0 ननाओ खास, पटवार वृत्त ननाओ, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ... प्रार्थी।

## बनाम

1. शान्ति कुमार पुत्र, 2. सुदर्शना देवी पुत्री चुनी लाल, 3. आशीष कुमार, 4. सुभाषना देवी विधवा कृष्ण कुमार पुत्र चुनी लाल, निवासीयान महाल ननाओ खास, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

भूमि खाता नं0 167, खतौनी नं0 260 खसरा कित्ता-7, रकबा तादादी 00-30-20 है0 महाल ननाओ खास, पटवार वृत्त ननाओ, तहसील सुलह, जिला कांगड़ा, हि0प्र0।

जमेदार तहसील

प्रार्थी राजिन्द्र कुमार पुत्र चुनी लाल, निवासी गांव व डा0 ननाओ खास, पटवार वृत्त ननाओ, तहसील सुलह, जिला कांगड़ा हि0प्र0 ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है, जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थीगण ने मौखिक तौर पर प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा राजपत्र व मुश्त्री/मुनादी जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्त्री/मुनादी राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमे की पैरवी हेतु असालतन या वकालतन तारीख पेशी 07-07-2026 को हाजिर अदालत होकर पैरवी मुकद्दमा करें अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर/एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
सुलह, जिला कांगड़ा (हि0प्र0)।

**Before the Marriage Officer-cum-Sub-Divisional Officer, Tehsil Dheera,  
Distt. Kangra (H.P.)**

In Ref. :

Abhimanyu & Chinta Kumari

*Versus*

General Public

*Application for Registration of marriage under section 16 of the Special Marriage Act, 1954.*

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Abhimanyu s/o Sh. Paramvir Singh, r/o Village Karner, P.O. Naura, Tehsil Dheera, Distt. Kangra (H.P.) Pin Code-176 084 and Chinta Kumari d/o Sh. Harihar Ram, r/o Gobarahiya, Khotahawa, Taulaha, West Champaran, Madhubani, Bihar-845 404. If there is any objection on this marriage, the objection in person or through counsel by submitted to this office on or before 21-07-2026 otherwise will be registered.

Seal.

Sd/-  
Marriage Officer-cum-Sub-Divisional Officer,  
Tehsil Dheera, District Kangra (H.P.).

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश**

मिसल नं० : 818614/26

आगामी पेशी : 10-07-2026

श्रीमती सुनीता देवी पत्नी राज कुमार, निवासी गांव लहिणीधार, डा० व तहसील सैंज, जिला कुल्लू (हि०प्र०) प्रार्थिया।

बनाम

आम जनता

विषय.— Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज नाम दुरुस्ती)

श्रीमती सुनीता देवी पत्नी राज कुमार, निवासी गांव लहिणीधार, डा० व तहसील सैंज, जिला कुल्लू (हि०प्र०) ने इस अदालत में ऑनलाईन आवेदन पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल दशाहड़ पटवार वृत्त बनोगी के रिकॉर्ड में सुनीता गुलेरिया पत्नी राज कुमार दर्ज है, जोकि गलत दर्ज हुआ है। जबकि अन्य दस्तावेजों में उसका नाम सुनीता देवी दर्ज है, जोकि सही है। प्रार्थिया ने ब्यान हल्फिया दिया है कि सुनीता गुलेरिया व सुनीता देवी दोनों नाम उसके ही हैं। प्रार्थिया राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़ में अपना नाम सुनीता गुलेरिया के बजाय सुनीता गुलेरिया उर्फ सुनीता देवी दर्ज करवाना चाहती है। प्रार्थिया ने इस अदालत से प्रार्थना की है, उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी की लिखित आदेश पारित करने की कृपा की है।

अतः इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया का नाम राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़ में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 10-07-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार जाकर राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल दशाहड़ में सुनीता गुलेरिया उर्फ सुनीता देवी पत्नी राज कुमार दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 16-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सैंज, जिला कुल्लू (हि०प्र०)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश**

मिसल नं० : 818616/26

आगामी पेशी : 10-07-2026

श्री कृष्ण चन्द पुत्र स्व० गुलाब चन्द, निवासी गांव भरोगी, डा० बजाहरा, तहसील सैंज, जिला कुल्लू (हि०प्र०) प्रार्थी।

बनाम

आम जनता

विषय.— Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज नाम दुरुस्ती)।

श्री कृष्ण चन्द पुत्र स्व० गुलाब चन्द, निवासी गांव भरोगी, डा० बजाहरा, तहसील सैंज, जिला कुल्लू (हि०प्र०) ने इस अदालत में ऑनलाईन आवेदन पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल शैंशर पटवार वृत्त शैंशर में कृष्ण लाल दर्ज है, जोकि गलत दर्ज है। जबकि अन्य दस्तावेजों में उसका नाम कृष्ण चन्द दर्ज है, जोकि सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि कृष्ण लाल व कृष्ण चन्द दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में अपना नाम कृष्ण लाल के बजाय कृष्ण लाल उर्फ कृष्ण चन्द दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है, उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा की है।

अतः इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 10-07-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार जाकर राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर, तहसील सैंज में उक्त प्रार्थी का नाम कृष्ण लाल उर्फ कृष्ण चन्द पुत्र स्व० गुलाब चन्द दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 16-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सैंज, जिला कुल्लू (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश

मिसल नं० : 818650/26

आगामी पेशी : 10-07-2026

श्री जीवा नन्द पुत्र राम चन्द, निवासी गांव व डाँ० रोपा, तहसील सैंज, जिला कुल्लू (हि०प्र०)

प्रार्थी।

बनाम

आम जनता

विषय.— Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इन्द्राज नाम दुरुस्ती)

श्री जीवा नन्द पुत्र राम चन्द, निवासी गांव व डाँ० रोपा, तहसील सैंज, जिला कुल्लू (हि०प्र०) ने इस अदालत में ऑनलाईन आवेदन-पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल सुचैहण पटवार वृत्त बनोगी में जीवन लाल दर्ज है जोकि गलत दर्ज हुआ है जबकि अन्य दस्तावेजों में उसका नाम जीवा नन्द दर्ज है जोकि सही हैं। प्रार्थी ने ब्यान हल्फिया दिया है कि जीवन लाल व जीवा नन्द दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल सुचैहण में अपना नाम जीवन लाल के बजाय जीवन लाल उर्फ जीवा नन्द दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा की है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल सुचैहण में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 10-07-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार जाकर राजस्व अभिलेख पटवार वृत्त बनोगी के मोहाल सुचैहण, तहसील सैंज में उक्त प्रार्थी का नाम जीवन लाल उर्फ जीवा नन्द पुत्र राम चन्द दर्ज करने के आदेश पारित दिये जाएंगे।

आज दिनांक 11-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सैज, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील सैज, जिला कुल्लू, हिमाचल प्रदेश

मिसल नं० : 44/26

आगामी पेशी : 10-07-2026

श्रीमती नूरा देव पुत्री श्री तूले राम, निवासी गांव व डाँ0 मझान, तहसील सैज, जिला कुल्लू (हि0प्र0)  
प्रार्थिया।

बनाम

आम जनता

विषय.— जन्म व मृत्यु पंजीकरण जेर धारा 13(3) पंजीकरण अधिनियम, 1969.

श्रीमती नूरा देव पुत्री श्री तूले राम, निवासी गांव व डाँ0 मझान, तहसील सैज, जिला कुल्लू (हि0प्र0) ने एक आवेदन पत्र जिला रजिस्ट्रार जन्म व मृत्यु एवं मुख्य चिकित्सा अधिकारी कुल्लू, जिला कुल्लू के कार्यालय पत्र संख्या HFW-ST(B&D) Dealy Birth and Death-KLU-2026-8758-59, Dated 01-06-2026, जो कार्यकारी दण्डाधिकारी, तहसील सैज को सम्बोधित है, इस अदालत में प्रस्तुत किया है तथा प्रार्थिया ने शपथ पत्र में उल्लेख किया है कि उसकी जन्म तिथि 06-04-1969 है जोकि अज्ञानतावश ग्राम पंचायत गाड़ापारली के रिकॉर्ड में दर्ज नहीं हुई हैं। प्रार्थिया अपनी जन्म तिथि 06-04-1969 दर्ज करवाना चाहती हैं। प्रार्थिया ने इस अदालत से प्रार्थना की है उसकी जन्म तिथि दर्ज करने के सम्बन्धित पंचायत को लिखित आदेश पारित करने की कृपा की है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया की जन्म तिथि ग्राम पंचायत गाड़ापारली के जन्म परिवार रजिस्टर भाग-I में दर्ज करने बारा कोई उजर/एतराज हो तो वह असागतन/वकालतन तारीख पेशी 10-07-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार जाकर ग्राम पंचायत गाड़ापारली, तहसील सैज में उक्त प्रार्थिया की जन्म तिथि 06-04-1969 दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 11-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील सैज, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू, हिमाचल प्रदेश

श्रीमती बीना देवी पुत्री श्री वेद राम, निवासी गांव पूजन, डाकघर वराण, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

## बनाम

## आम जनता

विषय.— प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

श्रीमती बीना देवी पुत्री श्री वेद राम, निवासी गांव पूजन, डाकघर वराण, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन पत्र मय शपथ पत्र गुजारा है कि उनका जन्म 01-02-1986 को हुआ है परन्तु ग्राम पंचायत वराण के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं हैं। जिसे अब वह दर्ज करवाना चाहते हैं। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि श्रीमती बीना देवी पुत्री श्री वेद राम की जन्म तिथि 01-02-1986 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को बीना देवी पुत्री श्री वेद राम की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 14-07-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर व एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत वराण के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 15-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं0 : / 2026

श्री मंगूराम पुत्र श्री रामस्वरूप, निवासी वार्ड नं0 4 बदरीपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

## बनाम

## आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री मंगूराम पुत्र श्री रामस्वरूप, निवासी वार्ड नं0 4 बदरीपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2025-14832, दिनांक 25-02-2026 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी द्वारा प्रार्थना की है, कि उसका भाई जिनका नाम जितेन्द्र पुत्र रामस्वरूप की मृत्यु तिथि 20-12-2021 है, जिसका अज्ञानतावंश प्रार्थी के भाई की मृत्यु तिथि का ईन्द्राज नगरपालिका परिषद् पांवटा साहिब के मृत्यु तिथि अभिलेख में दर्ज नहीं करवा सके हैं, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई भी उजर/एतराज हो तो वह दिनांक 09-07-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस

पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्री मंगूराम पुत्र श्री रामस्वरूप, निवासी वार्ड नं० 4 बदरीपुर, की मृत्यु तिथि 20-12-2021 है, को तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 09-06-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०)।

**In the Court of Shri Dwij Goel, I.A.S., Marriage Officer-cum- Sub-Divisional Magistrate,  
Paonta Sahib, District Sirmaur, Himachal Pradesh-173 025**

**NOTICE UNDER SPECIAL MARRIAGE ACT, 1954**

In the matter of :

1. Sh. Raj Kumar s/o Sh. Subhash Chand, r/o H. No. 87, Ward No. 02, Bhuppur, Tehsil Paonta Sahib, District Sirmaur (H.P.).

2. Simran d/o Sh. Ajay Arora, r/o 96/31, Singal Mandi, Pathri Bag, Dehradun, G.P. Uttarakhand, 248 001.

*Versus*

General Public

Application for registration of Marriage under Special 15 of Special Marriage Act, 1954.

Sh. Raj Kumar s/o Sh. Subhash Chand, r/o H. No. 87, Ward No. 02, Bhuppur, Tehsil Paonta Sahib, District Sirmaur (H.P.) and Simran d/o Sh. Ajay Arora, r/o 96/31, Singal Mandi, Pathri Bag, Dehradun, G.P. Uttarakhand, 248 001, has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 and stating therein that they have solemnized their marriage on 24-11-2025 and they have been living together as husband and wife ever since then. Hence notices are given to all concerned and general public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 24-11-2025 between Sh. Raj Kumar s/o Sh. Subhash Chand, r/o H. No. 87, Ward No. 02, Bhuppur, Tehsil Paonta Sahib, District Sirmaur (H.P.) and Simran d/o Sh. Ajay Arora, r/o 96/31, Singal Mandi, Pathri Bag, Dehradun, G.P. Uttarakhand, 248 001. He/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of issue of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Issued under my hand and office seal of this court on 16-06-2026.

Seal.

Sd/-  
(DWIJ GOEL, I.A.S.),  
Marriage Officer-cum-SDM, Paonta Sahib,  
District Sirmaur, Himachal Pradesh.

**In the Court of Shri Dwij Goel, I.A.S., Marriage Officer-cum- Sub-Divisional Magistrate,  
Paonta Sahib, District Sirmaur, Himachal Pradesh-173 025**

**NOTICE UNDER SPECIAL MARRIAGE ACT, 1954**

In the matter of :

1. Sh. Saurbh Sharma s/o Sh. Rajan Sharma, r/o 619, Sector 07 Housing Board Bahadurgarh, Jhajjar, H.R.-124 507.

2. Aruna Choubey d/o Sh. Ripu Sudan Chaubey, r/o Ward No. 03, H. No. 110, Adarsh Colony Badripur, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.).

*Versus*

General Public

Application for registration of Marriage under Section 15 of Special Marriage Act, 1954.

Sh. Saurbh Sharma s/o Sh. Rajan Sharma, r/o 619, Sector 07 Housing Board Bahadurgarh, Jhajjar, H.R.-124 507. and Aruna Choubey d/o Sh. Ripu Sudan Chaubey, r/o Ward No. 03, H. No. 110, Adarsh Colony Badripur, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 and stating therein that they have solemnized their marriage on 02-12-2022 and they have been living together as husband and wife ever since then. Hence notices are given to all concerned and general public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 02-12-2022 between Sh. Saurbh Sharma s/o Sh. Rajan Sharma, r/o 619, Sector 07 Housing Board Bahadurgarh, Jhajjar, H.R.-124 507. and Aruna Choubey d/o Sh. Ripu Sudan Chaubey, r/o Ward No. 03, H. No. 110, Adarsh Colony Badripur, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.). He/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of issue of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Issued under my hand and office seal of this court on 16-06-2026.

Seal.

Sd/-

(DWIJ GOEL, I.A.S.),  
Marriage Officer-cum-SDM, Paonta Sahib,  
District Sirmaur, Himachal Pradesh.

**In the Court of Shri Dwij Goel, IAS, Marriage Officer-cum- Sub-Divisional Magistrate,  
Paonta Sahib, District Sirmaur, Himachal Pradesh-173 025**

**NOTICE UNDER SPECIAL MARRIAGE ACT, 1954**

In the matter of :

1. Sh. Anirudh Gupta s/o Sh. Ajay Gupta, r/o H. No. 73, Ward No. 01, Panchayat Ghar, Badripur (121), Tehsil Paonta Sahib, Distt. Sirmaur (H.P.).

2. Nikita Singhal d/o Sh. Sanjay Singhal, r/o 542, Ward No. 02, Near Old Post Office Adarsh Vihar Herbertpur, Athan Bagh, Dehradun U.K-248 142.

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*Versus*

General Public

Application for the registration of Marriage under Section 15 of Special Marriage Act, 1954.

Sh. Anirudh Gupta s/o Sh. Ajay Gupta, r/o H. No. 73, Ward No. 01, Panchayat Ghar, Badripur (121), Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) and Nikita Singhal d/o Sh. Sanjay Singhal, r/o 542, Ward No. 02, Near Old Post Office Adarsh Vihar Herbertpur, Athan Bagh, Dehradun U.K-248 142, has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 and stating therein that they have solemnized their marriage on 25-11-2025 and they have been living together as husband and wife ever since then. Hence notices are given to all concerned and general public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 25-11-2025 between Sh. Anirudh Gupta s/o Sh. Ajay Gupta, r/o H. No. 73, Ward No.01, Panchayat Ghar, Badripur (121), Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) and Nikita Singhal d/o Sh. Sanjay Singhal, r/o 542, Ward No. 02, Near Old Post Office Adarsh Vihar Herbertpur, Athan Bagh, Dehradun U.K-248 142. He/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of issue of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Issued under my hand and office seal of this court on 16-06-2026.

Seal.

Sd/-  
(DWIJ GOEL, I.A.S.),  
Marriage Officer-cum-SDM, Paonta Sahib,  
District Sirmaur, Himachal Pradesh.

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**In the Court of Shri Dwij Goel, IAS, Marriage Officer-cum- Sub-Divisional Magistrate,  
Paonta Sahib, District Sirmaur, Himachal Pradesh-173 025**

NOTICE UNDER SPECIAL MARRIAGE ACT,1954

In the matter of :

1. Sh. Varshank s/o Sh. Ramesh Kumar Sharma, r/o RZ-69A, Roshan Mandi Near Surya Kiran Hospital Najafgarh, Distt. South West Delhi-11043

2. Shalini Bhatt d/o Sh. Radha Krishan Bhatt, r/o H.No. 228/1, Ward No. 12, Canal Road, Devi Nagar (115), Tehsil Paonta Sahib, District Sirmaur (H.P.)

*Versus*

General Public

Application for registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Varshank s/o Sh. Ramesh Kumar Sharma, r/o RZ-69A, Roshan Mandi Near Surya Kiran Hospital Najafgarh, Distt. South West Delhi-11043 and Shalini Bhatt d/o Sh. Radha Krishan Bhatt, r/o H.No. 228/1, Ward No. 12, Canal Road, Devi Nagar (115), Tehsil Paonta Sahib, District Sirmaur (H.P.) has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 and stating therein that they have solemnized their marriage on 14-12-2021 and

they have been living together as husband and wife ever since then. Hence notices are given to all concerned and general public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 14-12-2021 between Sh. Varshank s/o Sh. Ramesh Kumar Sharma, r/o RZ-69A, Roshan Mandi Near Surya Kiran Hospital Najafgarh, Distt. South West Delhi-11043 and Shalini Bhatt d/o Sh. Radha Krishan Bhatt, r/o H.No. 228/1, Ward No. 12, Canal Road, Devi Nagar (115), Tehsil Paonta Sahib, District Sirmaur (H.P.). He/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of issue of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Issued under my hand and office seal of this court on 16-06-2026.

Seal.

Sd/-  
(DWIJ GOEL, I.A.S.),  
*Marriage Officer-cum-SDM, Paonta Sahib,*  
*District Sirmaur, Himachal Pradesh.*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Sh. Vrish Pal Bada s/o Sh. Dil Bahadur, r/o Vill. Kanchan Toli, P.O. Katima, Thana Kusmi.  
Distt. Balrampur, Chhatisgarh-497 224 *..Applicant.*

*Versus*

General Public

*..Respondent.*

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Sh. Vrish Pal Bada s/o Sh. Dil Bahadur, r/o Vill. Kanchan Toli, P.O. Katima, Thana Kusmi. Distt. Balrampur, Chhatisgarh has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his child delayed date of birth *i.e.* 10-06-2021 and place of birth is at Ward No. 17, New Kather, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.) but her child delayed date of birth could not be entered in the record of M.C Solan, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Anup Bada s/o Sh. Vrish Pal Bada & Smt. Raj Kumari may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H.P.).*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Sh. Jagdish Kumar s/o Sh. Amar Singh, r/o Vill. Anji, P.O. Galanag, Tehsil & Distt. Solan  
(H.P.) ..Applicant.

*Versus*

General Public ..Respondent.

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Sh. Jagdish Kumar s/o Sh. Amar Singh, r/o Vill. Anji, P.O. Galanag, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering delayed date of death of Late Smt. Sunita Devi *i.e.* 30-03-1997 and place of death is at Vill. Anji, P.O. Galanag, Tehsil & Distt. Solan (H.P.) but her delayed date of death could not be entered in the record of G.P. Kothon, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Late Miss Sunita Devi d/o Sh. Amar Singh, may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.).

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Smt. Kamla Devi d/o Late Sh. Deep Ram, r/o Vill. Bhanat, P.O. Gatti, Tehsil & Distt. Solan  
(H.P.) ..Applicant.

*Versus*

General Public ..Respondent.

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Smt. Kamla Devi d/o Late Sh. Deep Ram, r/o Vill. Bhanat, P.O. Gatti, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 13-11-1965 and place of birth is at Vill. Bhanat, P.O. Gatti, Tehsil & Distt. Solan (H.P.), but her delayed date of birth could not be entered in the record of G.P. Basal, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Kamla Devi d/o Late Sh. Deep Ram, may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H.P.).*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Shyam Bhatia s/o Late Sh. Dila Ram, r/o House No. 23, (Out) Lower Camp Subathu, P.O. Subathu, Tehsil & Distt. Solan (H.P.) *..Applicant.*

*Versus*

General Public

*..Respondent.*

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Shyam Bhatia s/o Late Sh. Dila Ram, r/o House No. 23, (Out) Lower Camp Subathu, P.O. Subathu, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his delayed date of death of Late Sh. Dila Ram *i.e.* 12-10-2018 and place of death is at Aastha Hospital & Surgical Center Rabon, Tehsil & District Solan (H.P.), but his delayed date of death could not be entered in the record of Cantt. Board Subathu, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Late Sh. Dila Ram s/o Sh. Jandu Ram may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H.P.).*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Smt. Jai Devi d/o Sh. Mauji Ram, r/o Vill. Koron-Kenthari, P.O. Kumarhatti, Tehsil &  
Distt. Solan (H.P.) ..Applicant.

*Versus*

General Public

..Respondent.

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Smt. Jai Devi d/o Sh. Mauji Ram, r/o Vill. Koron-Kenthari, P.O. Kumarhatti, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 05-03-1969 and place of birth is at r/o Vill. Koron-Kenthari, P.O. Kumarhatti, Tehsil & Distt. Solan (H.P.), but her delayed date of birth could not be entered in the record of G.P. Koron-Kenthari, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Jai Devi d/o Sh. Mauji Ram, may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H.P.).*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Smt. Sharda Devi w/o Late Sh. Vidya Dutt, r/o Vill. Bayla, P.O. Damkari, Tehsil & Distt. Solan (H.P.) ..Applicant.

*Versus*

General Public

..Respondent.

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Smt. Sharda Devi w/o Late Sh. Vidya Dutt, r/o Vill. Bayla, P.O. Salogra, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 06-11-1951 and place of birth is at Vill. & P.O. Salogra, Tehsil & Distt. Solan (H.P.), but her delayed date of birth could not be entered in the record of G.P. Salogra, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sharda Devi w/o Late Sh. Vidya Dutt, may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
*Executive Magistrate-cum-Tehsildar,*  
*Solan, District Solan (H.P.).*

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.)**

In the matter of:

Sh. Raju Sunar s/o Sh. Dil Bahadur Sunar, r/o Village, P.O. & Distt. Sangja, Nepal  
..Applicant.

*Versus*

General Public

..Respondent.

*Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Sh. Raju Sunar s/o Sh. Dil Bahadur Sunar, r/o Village, P.O. & Distt. Sangja, Nepal has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his child delayed date of birth *i.e.* 31-03-2011 and place of birth is at r/o Vill. Gadhon (Thari), P.O. Subathu, Tehsil & Distt. Solan

(H.P.), but his child delayed date of birth could not be entered in the record of G.P. Sharyana, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Gurash Sunar d/o Sh. Raju Sunar & Smt. Sita Sunar, may submit their objection in writing or appear in person in this court on or before 13-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of June, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.).

## TRANSPORT DEPARTMENT

### NOTIFICATION

*Shimla-171 002, the 23rd June, 2026.*

**No. TPT-C(9)-1/2026.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub section 14(3) of Himachal Pradesh Motor Vehicles Taxation Act, 1972 (Act No. 4 of 1973) and all other powers enabling him in this behalf is pleased to exempt the following vehicles from the payment of Token Tax and Special Road Tax with penalty as detailed as under, in the public interest:—

| Sl. No. | Vehicle Owner                                                                                                                    | Vehicle No.                          | Tax Type                   | Exemption                                           |
|---------|----------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|----------------------------|-----------------------------------------------------|
| 1.      | Shri Krishan Lal, s/o Shri Siflu Ram, r/o Village Pirdi, P.O. Mohal, Tehsil & District Kullu, Himachal Pradesh.                  | HP-66A-0845<br>(Light Goods Vehicle) | Token Tax/SRT with penalty | 24-07-2014 to 22-05-2025                            |
| 2.      | Smt. Kamla Devi, w/o Shri Madan Lal, r/o Village Banjani, P.O. Shardaghat, Sub-Tehsil Mamligh, District Solan, Himachal Pradesh. | HP-64-7506<br>(Bus)                  | Token Tax/SRT with penalty | 20-01-2023 to 20-04-2023 & 06-10-2023 to 05-01-2024 |

By order,

R.D. NAZEEM, I.A.S.  
Additional Chief Secretary (Transport).

**CORRECTION OF NAME**

I, Bhag Singh s/o Sh. Kheba Ram, r/o Village Panula (Nagdhar), P.O. Pujali, Tehsil Banjar, District Kullu (H.P.) declare that in my son's Aadhar Card his name is wrongly entered as Durjan Sethi which should be corrected as Devansh Sethi. Please correct this.

BHAG SINGH  
s/o Sh. Kheba Ram,  
r/o Village Panula (Nagdhar), P.O. Pujali,  
Tehsil Banjar, District Kullu (H.P.).

**CORRECTION OF NAME**

I, Teko s/o Sh. Gudoo, r/o Village Digola, P.O. Kiri, Sub-Tehsil Saho, District Chamba (H.P.) declare that in my son's Aadhar Card his name is wrongly entered as Teko which should be corrected as Yash. Please correct this.

TEKO  
s/o Sh. Gudoo,  
r/o Village Digola, P.O. Kiri,  
Sub-Tehsil Saho, District Chamba (H.P.).

**CORRECTION OF NAME**

I, Bhagwan Prakash s/o Sh. Lal Chand, r/o Village & P.O. Tangling, Tehsil Kalpa, District Kinnaur (H.P.) declare that in my son's Aadhar Card No. 3546 5828 0756 his name has been wrongly recorded as "Baby One of Kavita Devi" which should be corrected as "Pratyush". Please correct this.

BHAGWAN PRAKASH  
s/o Sh. Lal Chand,  
r/o Village & P.O. Tangling,  
Tehsil Kalpa, District Kinnaur (H.P.).

**CHANGE OF NAME**

I, Anuj Tomar s/o Sh. Ram Bhaj Tomar, r/o Village Matiana, P.O. Shillai, Tehsil Shillai, District Sirmaur (H.P.)-173 027 declare that I have changed my daughter's name from TANIMA THAKUR to TANASHVI TOMAR. All concerned may please note.

ANUJ TOMAR  
s/o Sh. Ram Bhaj Tomar,  
r/o Village Matiana, P.O. Shillai,  
Tehsil Shillai, District Sirmaur (H.P.)-173 027.

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**CHANGE OF NAME**

I, Rajender Kumar s/o Sh. Basu Ram, r/o IDBI, The Mall, Shimla Urban (T), P.O. Shimla, Gram Panchayat, District Shimla (H.P.) declare that my name is Rajendra Kumar entered in my IDBI Bank service record. Whereas in all the other government documents entered name is Rajender Kumar. I now wish to change my name from Rajendra Kumar to Rajender Kumar all my government and other documents instead. All concerned may please note.

RAJENDER KUMAR  
s/o Sh. Basu Ram,  
r/o IDBI, The Mall, Shimla Urban (T),  
P.O. Shimla, Gram Panchayat,  
District Shimla (H.P.).

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**CORRECTION OF NAME**

I, Om Prakash s/o Sh. Nand Lal, r/o Village Seora (24), P.O. Sewra Chandi, Tehsil Arki, District Solan (H.P.)-171 102 do hereby declare that in the CBSE Board 10th Education Certificate of my son, Shorya Sharma, my wife's name has been wrongly recorded as Reeta instead of her correct name, Reeta Devi.

OM PRAKASH  
s/o Sh. Nand Lal,  
r/o Village Seora (24), P.O. Sewra Chandi,  
Tehsil Arki, District Solan (H.P.)-171 102.

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**CHANGE OF NAME**

I, Dhruv Bhakta age 20 years (New Name) s/o Santosh Bhakta, c/o Jagdish Kumar, r/o Village Kutanda, Kutanda (43), P.O. Dewat, District Shimla (H.P.)-171 211 declare that I have changed my name from Dhurv Bhagta (Old Name) to DHRUV BHAKTA (New Name) for all future purposes. All concerned may please note.

DHRUV BHAKTA  
s/o Santosh Bhakta,  
c/o Jagdish Kumar,  
r/o Village Kutanda, Kutanda (43),  
P.O. Dewat, District Shimla (H.P.)-171 211.

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**CHANGE OF NAME**

I, Shakuntala Devi (New Name) w/o Late Sh. Manohar Lal, r/o Village Girb, P.O. Chaili Via Summerhill, Tehsil & Distt. Shimla (H.P.)-171 005 declare that I have changed my name from Shankuntla Devi (Old Name) to Shakuntala Devi (New Name). All concerned please may note.

SHAKUNTALA DEVI  
w/o Late Sh. Manohar Lal,  
r/o Village Girb, P.O. Chaili Via Summerhill,  
Tehsil & Distt. Shimla (H.P.)-171 005.

**CORRECTION OF NAME**

I, Saroj w/o Sh. Sanjeev, Village Bhot (251), Shimla (H.P.)-171 201 do hereby declare that my daughter's name is wrongly recorded in Aadhar Card as Vashnavi (Old Name). The correct name of my daughter is Vaishnavi (New Name). All concerned may please note.

SAROJ  
w/o Sh. Sanjeev,  
Village Bhot (251),  
Shimla (H.P.)-171 201.

**CORRECTION OF NAME**

I, Kaushiky d/o Sh. Ajay Kumar Sharma, r/o Sharma Niwas, Vill. Bag, Summerhill, Shimla (H.P.)-171 005 hereby declare that my name is wrongly recorded as Kaushiky Pandit and my father's name as Ajay Kumar Sharma in my Aadhar Card. My correct name is Kaushiky and my father's correct name is Ajay Kumar for all future purposes.

KAUSHIKY  
d/o Sh. Ajay Kumar Sharma,  
r/o Sharma Niwas, Vill. Bag,  
Summerhill, Shimla (H.P.)-171 005.

**CORRECTION OF NAME**

I, Kiran Kumari w/o Sh. Hem Raj, r/o Ward No. 5, Village Jiwa, P.O. Raila, Tehsil Sainj, Distt. Kullu (H.P.)-175 134 state that in my educational and panchayat records my name is correctly written as Kiran Kumari. However, in my Aadhar Card No. 9778 6061 7189, it has been wrongly mentioned as Kirana Kumari, Kiran Kumari and Kirana Kumari are the names of one and the same person. All may please note.

KIRAN KUMARI  
w/o Sh. Hem Raj,  
r/o Ward No. 5, Village Jiwa, P.O. Raila,  
Tehsil Sainj, Distt. Kullu (H.P.)-175 134.

**CHANGE OF NAME**

I, Sunita (New Name) aged about 19 years d/o Sh. Tilak Bahadur, Village Pandli Kotkhai, Kotkhai, Shimla (H.P.)-171 202 declare that I have changed my name from Sunita Devi (Old Name) to Sunita (New Name) for all future purposes. All concerned note.

SUNITA  
d/o Sh. Tilak Bahadur,  
Village Pandli Kotkhai,  
Kotkhai, Shimla (H.P.)-171 202.

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**CHANGE OF NAME**

I, Binta Devi w/o Sh. Sita Ram, Village Ranghol, Tehsil Chopal, Irra (146), P.O. Eera, Distt. Shimla (H.P.)-171 210 declare that I have changed my minor son's name from Aditiy Sharma (Old Name) to Aditya Sharma (New Name). All concerned please may note.

BINTA DEVI  
w/o Sh. Sita Ram,  
Village Ranghol, Tehsil Chopal, Irra (146),  
P.O. Eera, Distt. Shimla (H.P.)-171 210.

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**CHANGE OF NAME**

I, Kumari Nitika (New Name) aged about 20 years d/o Sh. Mohan Lal, Village Galu, P.O. Fagu (386), Tehsil Theog, Distt. Shimla (H.P.)-171 209 declare that I have changed my name from Nitika (Old Name) to Kumari Nitika (New Name) for all future purposes. All concerned please note.

KUMARI NITIKA  
d/o Sh. Mohan Lal,  
Village Galu, P.O. Fagu (386),  
Tehsil Theog, Distt. Shimla (H.P.)-171 209.

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**CORRECTION OF NAME**

I, Harsh Kumar Garg, aged 19 years s/o Sh. Om Prakash, r/o V.P.O. Seora Chandi, Tehsil Arki, Distt. Solan (H.P.)-171 102 do hereby declare that in my CBSE 10th, 12th & University certificates, my father's name is wrongly written as Om Parkash and mother's name as Reeta. Their correct names are Om Prakash (Father) and Reeta Devi (Mother). All concerned please note.

HARSH KUMAR GARG  
s/o Sh. Om Prakash,  
r/o V.P.O. Seora Chandi,  
Tehsil Arki, Distt. Solan (H.P.)-171 102.

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**CORRECTION OF NAME**

I, Dhan Jeet Rokaya s/o Sh. Pal Dhan Rokaya, Village Kaljar, P.O. Shari Matiana, Tehsil Theog, Kaljer (185), P.O. Matiana, Distt. Shimla (H.P.)-171 212 do hereby declare that my daughter's name is wrongly recorded in Aadhar Card as Purnima Rokaya (Old Name). The correct name of my daughter is Purnika Rokaya (New Name). All concerned may please note.

DHAN JEET ROKAYA  
s/o Sh. Pal Dhan Rokaya,  
Village Kaljar, P.O. Shari Matiana,  
Tehsil Theog, Kaljer (185), P.O. Matiana,  
Distt. Shimla (H.P.)-171 212.

**CORRECTION OF NAME**

I, Jumaan s/o Ash Bahadur, r/o Village Kotla, P.O. Rawlakaiar, Kotkhai, Shimla (H.P.)-171 202 do hereby declare that my son's name is wrongly recorded as Nismat Buda Magar in his Aadhar Card and as Nismat in his Education Certificate. His correct and new name is Ikha B.K. In future, he should be known and addressed by his correct name, Ikha B.K. All concerned may please note.

JUMAAN  
s/o Ash Bahadur,  
r/o Village Kotla, P.O. Rawlakaiar,  
Kotkhai, Shimla (H.P.)-171 202.

**CHANGE OF NAME**

I, Suman Verma w/o Sh. Jagdish Verma, r/o Rudra Niwas, Bhagwati Nagar, Near IPH Tank, Jhanjhiri, Lower Khalini, Shimla, Tehsil & Distt. Shimla (H.P.)-171 009 declare that I have changed my name from Kaushlya Devi Verma to Suman Verma. All concerned please may note.

SUMAN VERMA  
w/o Sh. Jagdish Verma,  
r/o Rudra Niwas, Bhagwati Nagar Near, IPH Tank,  
Jhanjhiri, Lower Khalini, Shimla,  
Tehsil & Distt. Shimla (H.P.)-171 009.

**CHANGE OF NAME**

I, Ujli Devi w/o Sh. Sher Bahadur, r/o Vill. Jharmajari, P.O. Barotiwala, Tehsil Baddi, Distt. Solan (H.P.) hereby declare that my name has been mistakenly written as Ujalli in my son Samrit Podwal's school certificates. Therefore, Ujli Devi and Ujalli refer to the same person. I am now getting my name corrected from Ujalli to Ujli Devi in the certificates. All concerned may please note.

UJLI DEVI  
w/o Sh. Sher Bahadur,  
r/o Vill. Jharmajari, P.O. Barotiwala,  
Tehsil Baddi, Distt. Solan (H.P.).

**CHANGE OF NAME**

I, Narinder Kumar s/o Sh. Gautam Singh, Vill. Bhangola, P.O. Dhawala, Tehsil Dehra, Distt. Kangra (H.P.) declare that my son's name is wrongly recorded in his Aadhar Card as Baby one of priya whereas in Birthday certificate his name recorded as Shivay which is correct. That it may be corrected in Aadhar Card as Shivay s/o Narinder Kumar. Concerned note.

NARINDER KUMAR  
s/o Sh. Gautam Singh,  
Vill. Bhangola, P.O. Dhawala,  
Tehsil Dehra, Distt. Kangra (H.P.).

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**CHANGE OF NAME**

I, Chanchla w/o Sh. Lalit Kumar, r/o Vill. Dharwahan, P.O. Pairi, Tehsil Balh, Distt. Mandi (H.P.) hereby declare that my name has been wrongly entered as Chanchal in my Aadhar Card. My correct name is Chanchla as per my Bonafide Himachali Certificate, Educational Certificates and other official documents. Henceforth, I shall be known and identified as Chanchla for all purposes. Chanchla and Chanchal refer to one and the same person. All concerned please note it.

CHANCHLA

*w/o Sh. Lalit Kumar,  
r/o Vill. Dharwahan, P.O. Pairi,  
Tehsil Balh, Distt. Mandi (H.P.).*

---

**CHANGE OF NAME**

I, Sumna Kumari w/o Sh. Ramesh Chand, Village Diyal, P.O. Nehranpukher, Tehsil Dehra, Distt. Kangra (H.P.) declare that my name is wrongly recorded in my Aadhar card as Suman Kumari, whereas, my correct name is Sumna Kumari and may be corrected in my Aadhar Card as Sumna Kumari w/o Ramesh Chand. Concerned note.

SUMNA KUMARI

*w/o Sh. Ramesh Chand,  
Village Diyal, P.O. Nehranpukher,  
Tehsil Dehra, Distt. Kangra (H.P.).*

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**CHANGE OF NAME**

I, Joginder Kaur Mendiratta w/o Sh. Mohan Lal Mendiratta, r/o Set No. 4, Gian Dev Bhawan, Lower Kaithu, Shimla, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Joginder Kaur to Joginder Kaur Mendiratta in my Aadhar Card bearing no. 4634 4125 1843. All concerned please may note.

JOGINDER KAUR MENDIRATTA

*w/o Sh. Mohan Lal Mendiratta,  
r/o Set No. 4, Gian Dev Bhawan,  
Lower Kaithu, Shimla, Tehsil & Distt. Shimla (H.P.).*

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**CHANGE OF NAME**

I, Manish Kumar (new name) aged about 37 years s/o Late Sh. Jaswant Singh, r/o Village Chamaru, P.O. Praunthi, Tehsil Jubbal, Distt. Shimla (H.P.)-171 205 declare that I have changed my name from Munish Kumar (previous name) to Manish Kumar (new name) All concerned please may note.

MANISH KUMAR

*s/o Late Sh. Jaswant Singh,  
r/o Village Chamaru, P.O. Praunthi,  
Tehsil Jubbal, Distt. Shimla (H.P.)-171 205.*

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**CHANGE OF NAME**

I, Chhewang Tobgye s/o Angrup, r/o Village & P.O. Gue, Tehsil Spiti, Distt. Lahaul Spiti (H.P.) declare that in my son Aadhar Card his name is wrongly entered as Urgain Dorje which should be corrected as Urgian Dorje. Please correct this.

CHHEWANG TOBGYE

*s/o Angrup,  
r/o Village & P.O. Gue,  
Tehsil Spiti, Distt. Lahaul Spiti (H.P.).*

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**CHANGE OF NAME**

I, Manisha Kumari w/o Sh. Durga Singh, r/o Kharahan, Tehsil Sangrah, Distt. Sirmaur (H.P.) hereby declare that the correct name of my son is Atharv Thakur, which is currently recorded in his Aadhar Card (6033 0063 7256) as Baby one of Manisha Kumari. I wish to have this corrected.

MANISHA KUMARI

*w/o Sh. Durga Singh,  
r/o Kharahan,  
Tehsil Sangrah,  
Distt. Sirmaur (H.P.).*

---

**CHANGE OF NAME**

I, Tikkam Ram age 35 years s/o Sh. Tillu Ram, r/o 29/1, Village Baror, P.O. Shakara Thali 126 Tattapani, Tehsil Karsog, Distt. Mandi (H.P.) (Aadhar No. 7467 5186 6193). Declare that I have changed my name from Tikkam Ram (old name) to Bhagat Singh (new name). All concerned please may note.

TIKKAM RAM

*s/o Sh. Tillu Ram,  
r/o 29/1, Village Baror,  
P.O. Shakara Thali 126 Tattapani,  
Tehsil Karsog, Distt. Mandi (H.P.).*

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**CHANGE OF NAME**

I, Simmi Jamwal w/o Sh. Arvind Kumar Jamwal, r/o Set No. 6, Sethi Niwas Anji Vikasnagar, Tehsil & Distt. Shimla (H.P.)-171 009 declare that I have changed my name from Simmi Rani Jamwal to Simmi Jamwal for all purposes in future. All concerned please may note.

SIMMI JAMWAL

*w/o Sh. Arvind Kumar Jamwal,  
r/o Set No. 6, Sethi Niwas Anji Vikasnagar,  
Tehsil & Distt. Shimla (H.P.)-171 009.*

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**CORRECTION OF NAME**

I, Dev Raj s/o Sh. Bhag Chand, r/o Village Jana, P.O. Archhandi, Tehsil & District Kullu (H.P.) declare that my son's name is wrongly entered as Matesh Thakur in his Aadhar Card. Now I intend to correct my son's name as Mitesh Thakur in Aadhar Card. All concerned please note.

DEV RAJ  
s/o Sh. Bhag Chand,  
r/o Village Jana, P.O. Archhandi,  
Tehsil & District Kullu (H.P.).

---

**CHANGE OF NAME**

I, Dharmesh Kumar s/o Sh. Birju Ram, r/o Village Dhaneli, P.O. Diur, Tehsil Salooni, District Chamba (H.P.) declare that I have changed my name from Dharmesh Kumar to Yogesh Thakur in my Aadhar Card No. 8149 2012 3386.

DHARMESH KUMAR  
s/o Sh. Birju Ram,  
r/o Village Dhaneli, P.O. Diur,  
Tehsil Salooni, District Chamba (H.P.).

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**CORRECTION OF NAME**

I, Surinder Mandla w/o Sh. Karam Chand Mandla, r/o V.P.O. Chakloo, Sub-Tehsil Pukhri, Tehsil & District Chamba (H.P.) declare that I want to correct my name as Surinder Mandla instead of Surendra Mandla in my Aadhar Card No. 3558 2058 2454.

SURINDER MANDLA  
w/o Sh. Karam Chand Mandla,  
r/o V.P.O. Chakloo, Sub-Tehsil Pukhri,  
Tehsil & District Chamba (H.P.).

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**CORRECTION OF NAME**

I, Neeta Devi w/o Sh. Nanaku, r/o Village Khander, P.O. Charda, Tehsil Churah, District Chamba (H.P.) declare that in my Aadhar Card No. 9460 5920 3506, my name has been wrongly entered as Neeta Dei and Neeto Dei my correct name is Neeta Devi.

NEETA DEVI  
w/o Sh. Nanaku,  
r/o Village Khander, P.O. Charda,  
Tehsil Churah, District Chamba (H.P.).

**CORRECTION OF NAME**

I, Hiteshi Justa w/o Sh. Rupesh Chauhan, r/o Chauhan Niwas, Near Excise & Taxation Office Rohru, P.O. & Tehsil Rohru, District Shimla (H.P.) declare that my son's name is wrongly mentioned as baby one of hiteshi in his Aadhar Card No. 4898 3089 5045. Therefore, it should be changed to Shaarvil Chauhan in Aadhar Card. Note the relevant information.

HITESHI JUSTA  
w/o Sh. Rupesh Chauhan,  
r/o Chauhan Niwas,  
Near Excise & Taxation Office Rohru,  
P.O. & Tehsil Rohru, District Shimla (H.P.).

**CHANGE OF NAME**

I, Pooja w/o Sh. Kamal Singh, r/o V.P.O. Dobhi, Tehsil Kullu, District Kullu (H.P.) declare that I have changed my name from Priyanka (Old Name) to Pooja (New Name). All concerned may please note.

POOJA  
w/o Sh. Kamal Singh,  
r/o V.P.O. Dobhi, Tehsil Kullu,  
District Kullu (H.P.).

**CHANGE OF NAME**

I, Prem Pyari w/o Sh. Anil Kumar, r/o Village Dali, P.O. Masli, Tehsil Chirgaon, District Shimla (H.P.) declare that I have changed my name from Prema Devi (Old Name) to Prem Pyari (New Name). All concerned may please note.

PREM PYARI  
w/o Sh. Anil Kumar,  
r/o Village Dali, P.O. Masli,  
Tehsil Chirgaon, District Shimla (H.P.).

**CORRECTION OF NAME**

I, Lokinder Kumar s/o Sh. Kahan Chand, r/o Village Bichhan, P.O. Turan, Tehsil Jubbal, District Shimla (H.P.) declare that my daughter's name is wrongly mentioned as Baby two of Pavitra in her Aadhar Card No. 6389 8589 5779. Therefore, it should be changed to Dhanviksha Mantan. Note the relevant information.

LOKINDER KUMAR  
s/o Sh. Kahan Chand,  
r/o Village Bichhan, P.O. Turan,  
Tehsil Jubbal, District Shimla (H.P.).

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**CORRECTION OF NAME**

I, Anupa Devi w/o Sh. Vijay, r/o Village Bagi, P.O. Lowerkoti, Tehsil Rohru, District Shimla (H.P.) declare that name of my daughter EVA CHAUHAN is wrongly mentioned as BAVY Two in her Aadhar Card. Therefore, it should be changed to EVA CHAUHAN in her Aadhar Card. All concerned may please note.

ANUPA DEVI  
w/o Sh. Vijay,  
r/o Village Bagi, P.O. Lowerkoti,  
Tehsil Rohru, District Shimla (H.P.).

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**CORRECTION OF NAME**

I, Hari Priya w/o Sh. Bhader Singh, r/o Village Shikari, P.O. Kalahod, Tehsil Sunder Nagar, District Mandi (H.P.) declare that correct name of my daughter is Shreya which is wrongly entered as Sharya in her Aadhar Card. All concerned please note.

HARI PRIYA  
w/o Sh. Bhader Singh,  
r/o Village Shikari, P.O. Kalahod,  
Tehsil Sunder Nagar, District Mandi (H.P.).

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**CHANGE OF NAME**

I, Rubita aged 22 years w/o Sh. Vikram, r/o Village Chiroti, Tehsil Chirgaon, District Shimla (H.P.) declare that I have changed my name from RIVITA DEVI (Old Name) to RUBITA (New Name). All concerned please note.

RUBITA  
w/o Sh. Vikram,  
r/o Village Chiroti, Tehsil Chirgaon,  
District Shimla (H.P.).

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